

অসম



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সময়ম জয়ন্তে

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত-কৰ্তৃহৰ দ্বাৰা প্ৰকাশিত

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1900 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 21st April 1978

No.LGL.118/78/23.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT No. IV OF 1978

(Received the assent of the President on 12th April, 1978)

THE ASSAM PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) (AMENDMENT) ACT, 1977

An
Act

to amend the Assam Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Preamble. Whereas it is expedient to amend the Assam Public Premises (Eviction of Unauthorised Occupants) Act, 1971, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act
XX of
1976.

It is hereby enacted in the Twenty-eighth year of the Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Public Premises (Eviction of Unauthorised Occupants) (Amendment) Act, 1977.

(2) It shall have like extent as the principal Act.

(3) It shall come into force on the first of the date or dates on which either the whole or any part of the principal Act comes into force.

Insertion of a new Section 15A after Section 15 of Assam Act XX of 1976. 2. In the principal Act, after Section 15, the following new Section 15A with the marginal head shall be inserted, namely :—

“Bar of Jurisdiction. 15A. No Civil Court shall have jurisdiction to entertain any suit or proceeding in respect of eviction of any person who is in unauthorised occupation of any public premises or the recovery of the arrears of rent payable under sub-section (1) of Section 7 or the damages payable under sub-section (2) of that Section or costs awarded to the Government of Assam under sub-section (5) of Section 9 or any portion of such rent, damages or costs”.

U. TAHBILDAR,
Secretary to the Government of Assam,
Legislative Department.